# GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### LOK SABHA

UNSTARRED QUESTION No. 2779 TO BE ANSWERED ON 15.03.2016

### **Recycling of e-Waste**

#### 2779. SHRI DUSHYANT CHAUTALA:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that there is a huge gap between the e-waste generated and the capacity developed to deal with it in the country;
- (b) if so, the details thereof and the reasons therefore;
- (c) the number and recycling capacity of the e-waste recyclers/dismantlers operating in the country, State-wise; and
- (d) the funds allocated and utilized for construction of e-waste recyclers/ dismantlers during the last three years and the current year, State-wise?

## **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (SHRI PRAKASH JAVADEKAR)

(a) to (d) No systematic inventorisation of e-waste generation has been carried out in the country. As per the estimate by the Central Pollution Control Board, the e-waste generation in 2012 was eight (8) lakh tone. The combined capacity of one forty eight (148) registered e-waste dismantling / recycling units is four lakhs fifty five thousand and fifty eight (455058) tone per annum. The State-wise details of number of registered dismantlers / recyclers is given at **Annexure**. The Ministry has no programme for providing financial support to set up e-waste dismantling and recycling units. As per e- waste (Management and Handling) Rules, 2011, the responsibility for disposal of e- waste in environmentally sound manner is vested with the producers of electronic and electrical equipments.

To ensure better implementation of management of electronic waste, Ministry has published draft e-Waste (Management) Rules, 2015. The provisions of this Draft Rule include expanding producer's responsibility under Extended Producer Responsibility (EPR), setting up of Producer Responsibility Organizations, and e-waste Exchange, assigning specific responsibility to bulk consumers of electronic products for safe disposal, providing for economic incentives for collection of electronic waste, and other measures to include dedicated responsibility of electronic and electrical product producers for collection and channelizing of electronic waste. Simplification in permission process for dismantling and recycling through one system of authorization instead of both registration and authorisation has been proposed.

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Annexure referred to in reply to part (a) to (d) of the Lok Sabha Unstarred Question Number 2779 for 15.03.2016 byShri DushyantChautala regarding Recycling of e-Waste

# Numbers of registered e-waste dismantlers/ recyclers in various States/UTs

S. No.	State	Number of	Registered
		registered	Capacity in
		dismantlers and	tone per annum
		recyclers	
1.	Andhra Pradesh	2	11800
2.	Chhattisgarh	2	1650
3.	Gujarat	7	20849
4.	Haryana	14	49385
5.	Karnataka	52	50318
6.	Madhya Pradesh	2	6585
7.	Maharashtra	24	32610
8.	Rajasthan	9	67470
9.	Tamil Nadu	16	111931
10.	Uttar Pradesh	16	73860
11.	Uttarakhand	3	28000
12.	West Bengal	1	600
	Total	148	455058